

The following Act of the Gujarat Legislature, having been assented to by the Governor on the 17th June, 2004 is hereby published for general information.

S. S. PARMAR,
Secretary to the Government of Gujarat,
Legislative and Parliamentary Affairs Department.

GUJARAT ACT NO. 19 OF 2004.

(First published, after having received the assent of the Governor in the “*Gujarat Government Gazette*”, on the 18th June, 2004).

AN ACT

to repeal certain Acts.

WHEREAS it is expedient to repeal certain obsolete Acts, it is hereby enacted in the Fifty-fifth Year of the Republic of India as follows:-

1. This Act may be called the Gujarat Repealing Act, 2004.

Short title.

Definition. 2. In this Act, unless the context otherwise requires, “Land Tenure Abolition Act” means an Act specified in Part I of the Schedule.

Repeal of certain Acts. 3. The Acts specified in the Schedule are hereby repealed.

Savings. 4. (1) Notwithstanding the repeal of Land Tenure Abolition Act (hereinafter in this sub-section and sub-section (2) referred to as “the said Act”) by section 3,-

(a) land made liable to payment of land revenue in accordance with the Bombay Land Revenue Code, 1879 and the rules made thereunder by the said Act shall continue to be so liable, and

**Bom V
of 1879.**

(b) the liability to pay land revenue levied under the said Code imposed on the holder of land by the said Act shall continue.

(2) The repeal of the said Act by section 3 shall not affect-

(a) any restriction imposed by the said Act on transfer of land; or

(b) the application of the provisions of the Bombay Tenancy and Agricultural Lands Act, 1948 or, as the case may be, the Bombay Tenancy and Agricultural Lands (Vidarbha Region and Kutch Area) Act, 1958 to any land or the relationship between holder of land or, as the case may be, landlord and his tenant made by the said Act.

**Bom LXVII
of 1948.**

**Bom. XCIX
of 1958.**

(3) Without prejudice to the provisions contained in sub-sections (1) and (2) and subject thereto, section 7 of the Bombay General Clauses Act, 1904 shall apply in relation to the repeal of the Act specified in the Schedule as if the Act had been an enactment within the meaning of the said section 7.

**Bom. 1 of
1904.**

SCHEDULE

(See section 3)

Part I

| Year | No. | Short title of the Act |
|-------------|-----------------|--|
| 1 | 2 | 3 |
| 1949 | Bom. LXII | The Bombay Taluqdari Tenure Abolition Act, 1949. |
| 1951 | Saurashtra XXVI | The Saurashtra Barkhali Abolition Act, 1951. |
| 1953 | Bom. XLV | The Bombay Merged Territories (Baroda Mul Giras Tenure Abolition) Act, 1953. |

Part II

| Year | No. | Short title of the Act |
|-------------|------------|---|
| 1 | 2 | 3 |
| 1901 | Bom. VI | The Bombay Land Revenue Code (Amendment) Act, 1901. |
| 1913 | Bom. IV | The Bombay Land Revenue Code (Amendment) Act, 1913. |
| 1947 | Bom. XLV | The Bombay Land Revenue Code (Amendment) Act, 1947. |
| 1948 | Bom. XXXV | The Bombay Land Revenue Code (Amendment) Act, 1948. |
| 1950 | Bom. VI | The Bombay Land Revenue Code (Amendment) Act, 1950. |

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|------|-------------|--|
| 1950 | Bom. XXXIII | The Bombay Land Revenue Code (Amendment) Act, 1950. |
| 1950 | Bom. LX | The Bombay Land Revenue Code (Amendment) Act, 1950. |
| 1953 | Bom. VII | The Bombay Land Revenue Code (Amendment) Act, 1953. |
| 1955 | Bom. XIV | The Bombay Land Revenue Code (Amendment) Act, 1955. |
| 1956 | Bom. XXVIII | The Bombay Land Revenue Code (Amendment) Act, 1956. |
| 1956 | Bom. XLV | The Bombay Land Revenue Code (Amendment) Act, 1956. |
| 1959 | Bom. XLI | The Bombay Land Revenue Code (Amendment) Act, 1959. |
| 1960 | Bom. III | The Bombay Land Revenue Code (Amendment) Act, 1960. |
| 1965 | Guj. 35 | The Bombay Land Revenue (Extension to Kutch Area and Amendment) Act, 1965. |
| 1972 | Guj. 25 | The Bombay Land Revenue and the Gujarat Panchayats and Education Cess (Amendment) Act, 1972. |
| 1976 | Guj. 26 | The Bombay Land Revenue (Gujarat Amendment) Act, 1976. |
| 1977 | Guj. 25 | The Bombay Land Revenue (Gujarat Amendment) Act, 1977. |
| 1980 | Guj. 3 | The Bombay Land Revenue (Gujarat Amendment) Act, 1980. |
| 1980 | Guj. 37 | The Bombay Land Revenue (Gujarat Second Amendment) Act, 1980. |
| 1981 | Guj. 2 | The Bombay Land Revenue (Gujarat Amendment and Validation) Act, 1981. |
| 1981 | Guj. 25 | The Bombay Land Revenue (Gujarat Amendment) Act, 1981. |
| 1982 | Guj. 8 | The Bombay Land Revenue Code and Land Tenure Abolition Laws (Gujarat Amendment) Act, 1982. |

Part III

| Year | No. | Short title of the Act |
|-------------|------------|--|
| 1 | 2 | 3 |
| 1957 | Bom. I | The Sir Chinubhai Madhavlal Ranchhodlal Baronetcy (Repealing) Act, 1956. |
| 1957 | Bom. IV | The Royal Family (Baroda) Trust Fund (Repealing) Act, 1956. |
| 1957 | Bom. XXXVI | The Sir Sassoon Jacob David Baronetcy (Repealing) Act, 1957. |
| 1960 | Bom. IX | The Sir Currimbhoy Ebrahim Baronetcy (Repeal and Distribution of Trust Properties) Act, 1959. |
| 1961 | Guj. X | The Bhavnagar Mercantile Disputes Settlement Rules (Repealing and Consequential Provisions) Act, 1961. |
| 1961 | Guj. XXI | The Dangs (Validation of Civil and Criminal Jurisdiction) Act, 1961. |
| 1964 | Guj. 15 | The Gujarat Commissioners (Abolition of Office) Act, 1964. |

Part IV

| Year | No. | Short title of the Act |
|-------------|-------------------|---|
| 1 | 2 | 3 |
| 1968 | Guj. 4 | The Gujarat Agricultural Lands Ceiling (Amendment) Act, 1968. |
| 1969 | Guj. 16 | The Gujarat Agricultural Lands Ceiling (Amendment) Act, 1969. |
| 1974 | Guj. 2 | The Gujarat – Agricultural Lands Ceiling (Amendment) Act, 1972. |
| 1976 | Presi. Act No. 43 | The Gujarat Agricultural Lands Ceiling (Amendment) Act, 1976. |
